

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/TL/2022

- Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence for implementation of 80 MVAR reactor at 765 kV Warangal New on the RTM route to Warora Kurnool Transmission Limited.
- Date of Hearing : 12.7.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Warora Kurnool Transmission Limited (WKTL)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 13 Ors.
- Parties Present : Shri Naresh Desai, WKTL
Shri Bhavesh Kundalia, WKTL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO
Shri R. Kumutha, TANGEDCO
Shri Anil KUMAR Meena, CTUIL
Shri Ajay Dahiya, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed for grant of separate transmission licence for implementation of 80 MVAR reactor at 765 kV Warangal New on RTM route. The representative of the Petitioner further submitted that the Petitioner has already served the copy of the Petition on the CTUIL as well as upon all the arrayed Respondents and has also uploaded the same on its website. He submitted that the Petitioner has issued the public notice on 12.5.2022 inviting the suggestions/objections on the Petition within period of 30 days. However, no suggestions/objections have been received in this regard. The representative of the Petitioner submitted that the Petitioner has complied with all the requirements under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations 2009 and has filed a compliance affidavit dated 5.7.2022 in this regard.



He added that CTUIL vide its letter dated 4.5.2022 has recommended the grant of transmission licence to the Petitioner.

3. Learned counsel for the Respondent, TANGEDCO sought liberty to file reply to the Petition. Learned counsel submitted that the element involved in the present Petition cannot be put to beneficial use as the downstream assets/elements are not ready.

4. After hearing the representative of the Petitioner and learned counsel for the Respondent, TANGEDCO, the Commission admitted the Petition. The Respondents were directed to file their reply, if any, within two weeks after serving copy to the Petitioner, who may file its rejoinder, if any by within two weeks thereafter.

5. Subject to the above, the Commission reserve the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**